

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Third LOK SABHA**

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## EIGHTY-SEVENTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee present on their behalf this their Eighty-seventh Report.

2. The Committee met on the 27th April, 1966, for—

I. Classification and allocation of time for discussion of the following Bills under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively:—

1. The Health (Periodical Medical Check-up of President and Prime Minister of India) Bill, 1966 by Dr. C. B. Singh.
2. The Constitution (Amendment) Bill, 1966 (*Amendment of articles 80, 87 and 176*) by Shri Kishen Pattnayak.
3. The Hindu Widowers' Re-marriage Bill, 1966 by Shri Jagdev Singh Siddhanti.
4. The Constitution (Amendment) Bill, 1966 (*Amendment of articles 59, 66, 158 etc.*) by Shri Hari Vishnu Kamath.

\*II. Examination of the Constitution (Amendment) Bill, 1966 (*Amendment of article 51*) by Shri Hari Vishnu Kamath under Rule 294 (1) (a) of the Rules of Procedure.

*Classification and Allocation of Time to Bills*

3. The Members concerned had been invited to present before the Committee their views on their Bills. Dr. C. B. Singh, Shri Jagdev Singh Siddhanti and Shri Hari Vishnu Kamath attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Bills in category 'B' and recommended allocation of time to them as indicated below:—

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|--|-----------|
| 1. The Health (Periodical Medical Check-up of President and Prime Minister of India) Bill, 1966. | 1½ hours. |
| 2. The Constitution (Amendment) Bill, 1966 ( <i>Amendment of articles 80, 87 and 176</i> ).      | 1½ hours. |
| 3. The Hindu Widowers' Re-marriage Bill, 1966.   | 1½ hours. |
| 4. The Constitution (Amendment) Bill, 1966 ( <i>Amendment of articles 59, 66, 158 etc.</i> ).    | 1½ hours. |

*Examination of the Constitution (Amendment) Bill*

5. Shri Hari Vishnu Kamath, the member incharge of the Bill, and the representative of the Ministry of External Affairs had been invited to be present at the sitting. Shri Hari Vishnu Kamath attended the sitting. The representative of the Ministry of External Affairs was present.

6. The Bill sought to introduce as one of the Directive Principles of State Policy, collaboration with other nations for the formation of a World Constituent Assembly to draft the Constitution for a World Federal Government.

After considering all aspects of the Bill, the Committee recommended that the member might be permitted to move for leave to introduce the Bill.

*Recommendations*

7. The Committee recommend that:—

- (i) the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House; and
- (ii) Shri Hari Vishnu Kamath be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;  
 April 27, 1966.  
 Vaisakha 7, 1888 (Saka).

S. V. KRISHNAMOORTHY RAO,  
 Chairman,  
 Committee on Private Members'  
 Bills and Resolutions.